

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 873**  
TO BE ANSWERED ON 09.02.2022

**COMPLAINTS RECEIVED IN NCPCR**

873 SHRI S. SELVAGANABATHY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) The number of complaints received from all States /UT for the last five years in National Commission for Protection of Child Rights (NCPCR);
- (b) The number of complaints, action taken and penalized in Puducherry; and
- (c) What remedial action does Government of Puducherry take to curtail the complaints under POCSO Act?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (b) National Commission for Protection of Child Rights (NCPCR), has received 50857 complaints during the last five years period from 2016-17 to 2020-21. The State/UT-wise number of complaints received in NCPCR is at **Annexure-I**.

During the last five years 80 complaints were received from the UT of Puducherry; action was taken on case to case basis and necessary directions were issued to the concerned agencies / authorities for taking further necessary action.

(c) As informed by the Government of Puducherry following actions have been taken:-

i.) Guidelines for the use of Professionals and Experts under section 39 of the Protection of Children from Sexual Offences (POCSO) Act 2012 has been notified and published in the Gazette of Puducherry vide G.O.Ms. No.4/2015-WCD (SW-IV dated 30.04.2015).

ii.) As per section 28 of the Protection of Children from Sexual Offences (POCSO) Act 2012, Special Courts were already notified for Puducherry and Karaikal Districts for the purpose of providing speedy trial of offences under POCSO Act, 2012 vide G.O.Ms.No.12/2014-LD, dated 14.05.2014 of the Law Department Government of Puducherry.

iii.) As per section 32 of the Protection of Children from Sexual Offences (POCSO) Act 2012, Special Public Prosecutors for the Special Courts for Puducherry and

Karaikal Districts have been notified vide G.O.Ms.No. 17/2017-LD, dated 04.04.2017 of the Law Department Government of Puducherry.

iv.) Forensic Science Laboratory at Kirumampakkam, Puducherry has been notified for the purpose of Protection of Children from Sexual Offences (POCSO) Act 2019 vide G.O. Ms.No.2, dated 03.01.2020.

v.) As for as creation of awareness on prevention of Child abuse and prosecution of crimes against children, this Department has organized a Sensitization Programme on POCSO Act 2012 on 18th-19th of November 2015 to the Government Officials and the stake holders like police, Lawyers, Doctors and N.G.O in collaboration with the National Institute of Public Cooperation and Child Development, (NIPCCD) Bangalore.

vi.) One day Sensitization programme to the School Teachers was conducted in Puducherry District about the Provisions of the Protection of Children from Sexual Offences (POCSO) Act 2012.

vii.) One day Sensitization programme to the Middle Level Government officials was conducted on 29.01.2019 about the provisions of the Protection of Children from Sexual Offences (POCSO) Act 2012.

viii.) Organized Capacity Building Programme for the Staff of Government Run Homes, District Child Protection Unit on Juvenile Justice Act 2015 & Puducherry Juvenile Justice Rules 2017 and POCSO Act, 2012.

ix.) Orientation Training Programme for Stakeholders Puducherry on Juvenile Justice (Care and Protection of Children) Act 2015 and Puducherry Juvenile Justice (Care and Protection of Children ) Rules, 2017 & POCSO Act,2012 on 25-04-2018.

x.) Conducted a Review meeting on JJ Act and POCSO Act 2012.

xi.) Conducted 137 programmes from 2016-2020 on awareness regarding implementation of JJ Act, 2015 & POCSO Act, 2012 to the Anganwadi workers and local mothers and children conducted by Union Territory of Puducherry Child Protection Society.

xii.) Conducted 27 awareness programme at school level regarding JJ Act and POCSO Act.

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**Annexure-I**

**STATEMENT REFERRED TO IN PART (A) TO (B) OF REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 873 REGARDING COMPLAINTS RECEIVED IN NCPCR BY SHRI S. SELVAGANABATHY TO BE ANSWERED ON 09.02.2022 INDICATING STATE/UT-WISE NUMBER OF COMPLAINTS RECEIVED IN NCPCR DURING THE LAST FIVE YEARS, I.E., 2016-17 TO 2020-21.**

S.No.	States/UTs	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	Total
1	Andaman & Nicobar Islands	1	4	5	17	0	<b>27</b>
2	Andhra Pradesh	25	40	51	1325	41	<b>1482</b>
3	Arunachal Pradesh	0	5	4	115	3	<b>127</b>
4	Assam	18	33	28	136	29	<b>244</b>
5	Bihar	64	73	200	561	1134	<b>2032</b>
6	Chandigarh	9	12	8	22	2	<b>53</b>
7	Chhattisgarh	53	47	72	4464	49	<b>4685</b>
8	Dadra & Nagar Haveli and Daman & Diu	1	1	0	0	0	<b>2</b>
9	Delhi	291	266	378	453	342	<b>1730</b>
10	Goa	6	1	2	83	2	<b>94</b>
11	Gujarat	31	35	77	1478	42	<b>1663</b>
12	Haryana	143	152	192	594	168	<b>1249</b>
13	Himachal Pradesh	7	13	14	88	13	<b>135</b>
14	Jammu & Kashmir	0	0	0	8	20	<b>28</b>
15	Jharkhand	55	55	134	2761	200	<b>3205</b>
16	Karnataka	36	77	85	1844	93	<b>2135</b>
17	Kerala	51	52	47	890	58	<b>1098</b>
18	Ladakh	0	0	0	0	0	<b>0</b>
19	Lakshadweep	1	2	0	0	0	<b>3</b>
20	Madhya Pradesh	140	202	218	8562	450	<b>9572</b>
21	Maharashtra	105	129	157	1267	137	<b>1795</b>
22	Manipur	7	4	8	352	1	<b>372</b>
23	Meghalaya	6	5	2	274	3	<b>290</b>
24	Mizoram	2	0	2	197	0	<b>201</b>
25	Nagaland	0	0	2	319	7	<b>328</b>
26	Orissa	61	75	125	3899	116	<b>4276</b>
27	Puducherry	7	0	3	66	4	<b>80</b>
28	Punjab	43	70	75	408	55	<b>651</b>
29	Rajasthan	104	112	142	429	179	<b>966</b>
30	Sikkim	0	3	1	123	1	<b>128</b>
31	Tamil Nadu	83	96	118	1735	149	<b>2181</b>
32	Telangana	47	36	70	1984	83	<b>2220</b>
33	Tripura	1	7	5	737	10	<b>760</b>
34	Uttar Pradesh	537	523	885	1770	1625	<b>5340</b>
35	Uttarakhand	26	31	46	603	28	<b>734</b>
36	West Bengal	68	94	132	374	95	<b>763</b>
37	Others	19	83	56	35	15	<b>208</b>
<b>Total</b>		<b>2048</b>	<b>2338</b>	<b>3344</b>	<b>37973</b>	<b>5154</b>	<b>50857</b>